

1	2	3	4	5	6	7
18.	Rajasthan	10400	22273	16785	2173	42
19.	Tamil Nadu	21800	22921	16437	3653	382
20.	Tripura	1950	2932	1443	166	4
21.	Uttar Pradesh	35813	75658	54637	7640	2072
22.	West Bengal	22900	22445	21302	1240	101
23.	Andaman & Nicobar	100	83	41	23	15
24.	Arunachal Pradesh	450	729	274	-	-
25.	Chandigarh	150				
26.	D & N Haveli	150	88	41	10	-
27.	Daman & Diu	100	122	100	38	19
28.	Nagaland	450				-
29.	Lakshadweep	50				-
30.	Meghalaya	825				-
31.	Pondicherry	500	414	502	117	NIL
32.	Sikkim	200	213	190	78	65
Total			567563	297538	46583	8442

Note : In case of some states applications have been recommended/sanctioned out of pending cases of 1995-96

Pending Court Cases

*51. SHRI KACHARU BHAU RAUT :
SHRI NARAYAN ATHAWALAY :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of cases pending in High Courts and Supreme Court in the country, Court-wise;

(b) the number of cases disposed of in different High Courts and in the Supreme Court during each of the last three years, court-wise;

(c) whether any steps are being taken to dispose of the pending cases expeditiously;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D.KHALAP) : (a) and (b). The information available is given in the enclosed statements I & II.

(c) to (e). The Law Commission and various Committees have gone into the question of pendency of cases in Courts. The Arrears Committee, also known as Malimath Committee, submitted its report in this regard in 1990. Based on its recommendations, a Conference of the Chief Ministers and Chief Justices of the High Courts was held under Chairmanship of the Prime Minister in December, 1993 to consider the problems of arrears in Courts. The Resolutions adopted by the Conference were commended to all the State Governments/High Courts/UT Administrations for

necessary action. Progress of implementation in this regard is being reviewed from year to year in the conference of Law Ministers, the last of such reviews was held in Hyderabad during November, 1995. In addition, a Centrally Sponsored Scheme has been introduced for providing infrastructural facilities for the Judiciary. This will go a long way in supplementing the resources of the States/UTs in providing the basic infrastructural facilities. Further, it has been decided to create 50 new posts of Permanent/Additional Judges in the various High Courts for the early disposal of pending cases.

STATEMENT-I

Cases Pending in the Supreme Court of India As on 1.7.96

Admission matters	9,932
Regular matters	18,639
Total	28,571

Cases Pending in the High Courts in India

S.No.	Name of the High Court	No. of cases pending as on 30.6.96
1	2	3
1.	Allahabad	788,448*
2.	Andhra Pradesh	150,293
3.	Bombay	226,948
4.	Calcutta	256,858

1	2	3
5.	Delhi	145,206**
6.	Gauhati	32,673
7.	Gujarat	111,636
8.	Himachal Pradesh	21,179
9.	J & K	96,202
10.	Karnataka	163,984
11.	Kerala	206,661
12.	Madhya Pradesh	73,495
13.	Madras	301,818
14.	Orissa	56,462
15.	Patna	90,715
16.	Punjab & Haryana	160,076
17.	Rajasthan	97,628
18.	Sikkim	82
Total :-		2,980,364

Pendency as on :-

* 30.6.95

** 31.3.96

STATEMENT-II

No. of Cases disposed of in the Supreme Court

Years	Admission Matters	Regular Matters
1993	17,166	3,718
1994	35,853	12,037
1995	49,058	16,084

(As on 1.12.95)

No. of cases disposed on in the High Courts during the years ending 1993, 1994 and 1995

S.No.	Name of the High Court	1993	1994	1995
1	2	3	4	5
1.	Allahabad	75705	92745	47676 *
2.	Andhra Pradesh	80056	90255	108100
3.	Bombay	96722	88000	79054

1	2	3	4	5
4.	Calcutta	45426	44870	N.A.
5.	Delhi	66979	45850	22848*
6.	Gauhati	12074	12665	16615
7.	Gujarat	36860	40815	14178*
8.	Himachal Pradesh	30431	19826	14197
9.	J & K	16726	12542	18507
10.	Karnataka	42502	51335	62659
11.	Kerala	59852	58839	62973
12.	Madhya Pradesh	52705	67693	N.A.
13.	Madras	100991	86702	159295
14.	Orissa	35189	26222	29375
15.	Patna	51213	58395	70892
16.	Punjab & Haryana	64083	76609	92313
17.	Rajasthan	43562	44198	45833
18.	Sikkim	145	127	145
Total		911,221	917,688	844,660

* Information for the period ending 30.6.95

[English]

Janata Cloth

*52. SHRIMATI SHEELA GAUTAM :
SHRI RAVINDRA KUMAR PANDEY :

Will the Minister of TEXTILES be pleased to state :

(a) whether there is any increase in the demand of coarse/Janata Cloth in the country;

(b) if so, the percentage gap between demand and supply thereof during the last three years. State-wise; and

(c) the quantum of such cloth produced during each of the last three years. State-wise?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA):
(a) to (c). There is no assessment of demand of janta cloth available but there has been continuous reduction in the production and supply of janata cloth in the last three years. Actual production and deliveries of Janata cloth statewise for the last three years is given in the enclosed statement.

STATEMENT

In Million

S.No.	State	1993-94		1994-95		1995-96	
		Actual Production	Deliveries	Actual Production	Deliveries	Actual Production	Sq. Metrs. Deliveries
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	37.16	32.07	23.46	30.81	6.92	10.11
2.	Assam	25.90	26.87	25.62	25.09	21.33	20.93